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MCRC-29838-2025

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE ON THE 8th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 29838 of 2025

GAURAV SINGH TOMAR

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Pradeep Katare - Advocate for the applicant.

Shri R.K. Sharma - Senior Advocate alongwith Shri Abhijeet Singh Tomar - Advocate for the complainant.

Shri Samar Ghuraiya - Public Prosecutor for the State.

<u>ORDER</u>

Case diary is perused.

This is the third bail application filed by the applicant under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS) / Section 439 of the Criminal Procedure Code, 1973, seeking grant of regular bail in connection with Crime No.709 of 2024 registered at Police Station – Maharajpura, District – Gwalior, for the offences punishable under Sections 296, 103, 3(5), 238 of BNS.

After hearing counsel for the parties and perusing the case diary as well as the contents of the bail application & the documents annexed thereto, this Court finds that no new ground has been urged which may



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warrant a reconsideration of the matter so also the gravity of the offence, the manner in which the crime was allegedly committed, and the role attributed to the applicant have not changed since the dismissal of the earlier applications.

In view of the aforesaid and taking into account that no favourable change in circumstance has been demonstrated, this Court does not find it a fit case to grant bail to the applicant. Accordingly, this third application stands dismissed.

(MILIND RAMESH PHADKE)
JUDGE

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